

**MILITARY SECRETARIES OF GOVERNOR**

546. SHRI RAM KISHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government are considering a proposal to abolish the post of a Military Secretary from the establishment of a Governor and Lt. Governor ;

(b) if so, the reasons therefor ;

(c) when a final decision is likely to be taken ; and

(d) the likely amount to be saved annually by the abolition of the post ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) to (d). A suggestion that Military Secretaries might be replaced by Comptrollers of Household with adequate experience in catering and management of household is being examined. No saving is expected from this suggestion but, if accepted, it will obviate the difficulty in finding suitable officers from the Armed Forces for appointment as Military Secretaries.

**DEPUTATION QUOTA OF I. A. S.**

547. SHRI TULSIDAS DASAPPA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of vacancies in the deputation quota of the I. A. S. Cadre in the Central services from Orissa State at present ; and

(b) the reason for not filling up these vacancies and the steps taken to fill up the quota ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) There are at present no vacancies in the Central Deputation Quota of the I.A.S. Cadre of Orissa.

(b) Does not arise.

**LOAN TO APEEJAY SHIPPING LINES FROM SHIPPING DEVELOPMENT FUND**

548. SHRI MADHU LIMAYE : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) the procedure in regard to the making of applications for the sanctioning of loans from the Shipping Development Fund ;

(b) the time an application of this kind takes to be processed and disposed of ;

(c) when the Surendra Overseas (Apeejay Shipping Lines) made an application/applications for such loan from the Shipping Development Fund to the Government of India ;

(d) the time the disposal of this application took ;

(e) whether any Department or ministers or officers recommended the application of this firm ;

(f) whether the Transport Ministry examined the credentials and reputation of this firm and the group to which it belonged before sanctioning this loan ; and

(g) if not, the reason therefor ?

**THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) :**

(a) The procedure in this regard is laid down in the Shipping Development Fund (Loans) Rules, 1961, a copy of which was supplied to the Parliament Library.

(b) The time taken in the processing and final disposal of these applications varies from case to case, depending upon various factors such as availability of all relevant information in the application, need for any reference back to the applicant for elucidation, time taken by the Directorate General of Shipping and the Government Director to examine the application and furnish their report and recommendation, availability of funds with the Committee and so on. A study of 50 cases has shown that the average time taken is 166 days. This average does not naturally reflect the wide variations in the time taken to process and dispose of individual cases.

(c) and (d). The relevant details are as follows :—

S. No.	Date of application	Date of decision by S.D.F. Committee	Times taken (in days)
1.	1-8-60	15-12-61	502
2.	25-3-63	14-7-64	478
3.	16-8-63	21-11-63	98
4.	14-11-63	29-8-64	290
5.	27-6-64	8-2-65	227
6.	19-12-64	16-8-65	241

The loans referred to at S. Nos. 5 and 6 were not actually availed of, as the purchase of the ships concerned did not materialise.